

**Minutes of the meeting of the SCMS Sub Committee held in the Chamber of the Principal District & Sessions Judge on 28.07.17**

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A meeting of the SCMS Sub Committee has been convened on 28-07-2017 at 05.00 P.M. in the chamber of the undersigned for discussion regarding effective integration of State Court Management Systems, in the light of the letter received vide no. 01-24/2017/SCMS Committee, dt. 13.01.17, which was attended by the following members :

1. Pr. District & Sessions Judge, Hazaribag, the undersigned.
2. The D. C., Hazaribag
3. The S. P., Hazaribag
4. The Chief Judicial Magistrate, Hazaribag
5. The Registrar, Civil Courts, Hazaribag
6. The G. P., Hazaribag
7. The P. P. , Hazaribag

**The following matters were discussed in the meeting:-**

- 1 Discussion regarding cases, which are more than 10 years old with reason for delay.
- 2 Discussion regarding cases, which are between 5 years to 10 years old with reason for delay.
- 3 Discussion regarding cases, which are pending for evidence of doctors.
- 4 Discussion regarding cases, which are pending for evidence of I.O. or other Police Officials.
- 5 Discussion regarding civil cases, in which State is Party.
- 6 Discussion regarding oldest Civil Cases pending in the court.

In the meeting, it is requested to the P.P. to submit list of old cases/more than 10 years old/ between 5 to 10 years old cases with the help of the other A.P.Ps. The Chairman suggested to identify those witnesses, whose evidences are urgently required to dispose of above cases. It is also suggested by the Chairman to provide special attention in those cases in which accused persons are in custody.

A list of cases pending for evidence of Doctors and I.O.s in different courts (70 doctors & 155 I.O.s) have been placed before the S.P. & D.C., Hazaribag with a request to direct the concerned to ensure the appearance of witnesses in relevant cases in the court concerned.

The G.P. & A.G.P. furnishd list of old cases along with the cases, in which State is one of the party. The Chairman impressed upon to locate the cases which can be disposed of through compromise.

It is also discussed in the meeting that in every month every court shall refer seven cases to the DLSA for its disposal. Every court shall furnish its report regarding reason of delay after through study of old cases. The Judicial officers shall dispose of cases immediately after conclusion of argument and in this regard, supports of all are essential.

The meeting ended with a vote of thanks extended by the Pr. District & Sessions Judge.

  
Principal District & Sessions Judge  
Hazaribag.